

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 604
IB-558/ND/2023
IA/2023/2024

IN THE MATTER OF:

M/s. Astrum Value Homes Pvt. Ltd.

...PETITIONER

Vs

M/s. Stanza Developers and Infrastructure Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 07.06.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Adv. Anannya Ghosh, Adv.
Mrinalini Mishra.

For the Respondent/Corporate Debtor :Adv. Pawash Piyush.

ORDER

Ld. Counsel on behalf of the Financial Creditor and Ld. Counsel on behalf of the Corporate Debtor are present. Written submissions of both the sides in terms of order dated 26.04.2024 are now available on the e-portal. Order is **reserved**.

IA/2023/2024

As recorded in order dated 17.05.2024 interim order shall continue till the pronouncement of the main matter. The present IA is **disposed off**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)